

have to help rehabilitation of this maligned tribal group?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The information is being collected from the State Government of Rajasthan and will be laid on the Table of the House.

Erosion in River Ganga in West Bengal

2321. **PROF. SATYAGOPAL MISRA:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether large scale erosion in different portions of the river Ganga has made thousands of people of West Bengal landless and homeless;

(b) if so, the details thereof; and

(c) the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). About 160 hectares of land and 100 families have been affected in Murshidabad and Malda districts. Measures to check the erosion are taken by State Government.

Sericulture Development in Orissa

2322. **SHRI GOPI NATH GAJAPATHI:** Will the Minister of TEXTILES be pleased to state:

(a) whether there is a great scope for increased sericulture in Orissa; and

(b) if so, the details of the steps proposed to be taken in Eighth Plan in Orissa in that direction;

THE MINISTER OF TEXTILES AND

MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) In order to supplement the efforts of the state Government for development of sericulture in Orissa, the following sericulture schemes are being implemented by the Central Silk Board during the VIIIth Plan.

- (1) **National Sericulture Project:** The Project envisages increase of an area of 4000 acres under mulberry for production of 120 tonnes of silk in the state at the end of the Project period 1993-94. The project also envisages development of supporting infrastructure in Orissa.
- (2) **Inter State Tasar Project (ISTP)** based on the success of ISTP in the State, a consolidation phase of ISTP having an outlay of Rs 451.50 lakhs has been drawn for the state of Orissa for implementation with Swiss assistance during the VIII Plan.
- (3) A farmers training school is to be established in Orissa for the benefit of sericulture farmers.

Atrocities on Scheduled Castes

2323. **SHRIMATI CHENNUPATI VIDYA:**
SHRI C.K. KUPPUSWAMY.
PROF. VIJAY KUMAR MALHOTRA:
SHRI RAM LAL RAHI:
SHRI DHARMANNA MONDAYA SADUL:

Will the Minister of WELFARE be pleased to state:

(a) whether Union Government have

issued special instructions to various State Governments to take severe measures against those who continue to perpetrate atrocities on Scheduled Caste people, particularly in view of the recent happenings in Fatehpur and Agra (U.P.) and the surrounding areas;

(b) if so, the details thereof;

(c) whether any complaints were received against the Law-enforcing agents; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). Instructions have been issued to the State Governments and Administrations of Union Territories from time to time, emphasising among other things, the following aspects:—

(i) to take all measures as provided under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 so that the act is enforced effectively.

(ii) to specify exclusive Special Courts in each district and also to ensure that the Special Public Prosecutors appointed under the act deal only with cases under the act so that there is day-to-day trial and the persons committing offences are convicted within the shortest possible time.

(c) and (d). Yes Sir. Some complaints have been received to the effect that the police is not giving due importance to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and do not register the complaints of Scheduled

Castes and Scheduled Tribes. The State Governments have been in this connection, requested to take the following measures to tackle this problem:—

(i) to issue necessary instructions to all the Police Officers concerned so that all atrocity cases are invariably registered and the complainants are not put to any harassment;

(ii) to give wide publicity to the provisions of Scheduled Castes and Scheduled Tribes (Prevention of atrocities) Act, 1989 among the Scheduled Castes and Scheduled Tribes.

(iii) Supply a copy of this Act to all the Police Stations for ready reference so that cases under this Act are properly registered whenever such cases are reported to the Police stations.

(iv) to make necessary arrangements to impart training to all the Police Officers to enable them to have the knowledge of this law.

(v) to ensure that the cases are sent for trial to Special Courts specified and the special Public Prosecutors notified are given instructions for processing the cases in the Special Courts with speed and precision.

[*Translation*]

Modernisation of Brahanpur Tapti Mill

2324. SHRI AMRATLAL VAL-LABHADAS TARWALA: Will the Minister of TEXTILES be pleased to state:

(a) whether the proposal for moderni-